Missing girls from Assam

1786. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been an increase in the number of missing girls from Assam;
- (b) whether a study has been conducted on the pattern, like age-group, economic background, etc.;
- (c) whether enquiry has been conducted on whether the missing girls from Assam have been forced into flesh trade; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (d) As per the information provided by the National Crime Records Bureau a total cases of 392, 493, 592 number of girls missing were reported in the years 2008, 2009 and 2010 in the state Assam.

As per the input provided by the Government of Assam, it is stated that there are various reasons for missing such as leaving homes in search of jobs, education and other economic opportunities. Few young girls elope for marriage purposes also. Although in many such cases girls end up being trafficked, sexually/physically abused. Rate of the missing children is higher in the backward rural areas. The details regarding missing/traced female children in the state of Assam are given in the statement.

Statement

Number of girl children missing durig 2008-2010

2008		2009		2010		
Assam	Missing	Traced	Missing	Traced	Missing	Traced
	392	255	493	343	592	364

Fulfilment of promises to families of martyrs of 26/11 Mumbai attack

†1787. SHRI JAI PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether all the promises made with the families of martyrs of Mumbai attack (26/11) have been fulfilled;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (c) Since, 'Law and Order' is the subject matter of State Governments as per the VII Schedule of the Constitution of India, the details of compensation to families of Martyrs/victims of terrorist activities are not centrally maintained. However, Government is administering a scheme titled "Central Scheme for Assistance to civilian victims of Terrorist/Communal/Naxal violence" under which central assistance of Rs. 3 lakh is given to the NOK of the civilian victims of terrorist violence.

Monitoring of working of NHRC

1788. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry monitors the working of Human Rights Commission in India;
- (b) whether the National Human Rights Commission (NHRC) has been submitting Annual Reports to the Ministry;
 - (c) if so, whether Government has presented the reports in Parliament;
 - (d) what is the action taken on the report;
- (e) the details whether the State Human Rights Commissions (SHRCs) have been submitting report to the respective States; and
 - (f) what action the States have taken on the reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) No, Sir, National Human Rights Commission (NHRC) is an autonomous organisation established under the Protection of Human Rights Act, 1993. The Act does not give any power to the Government of India to issue directions to the commission, making it fully independent in its functioning.

(b) to (d) Yes, Sir. Annual Reports of NHRC up to the year 2009-10 have been received. While the Government has laid the Annual Reports of NHRC up to the year 2007-08 before the